:
SLP(C)... 3976 OF 2001

ITEM No.21 Court No. 8 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)...CC 3976/2001

(From the judgement and order dated 12/01/2001 in CMWP 35983/99
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P. & ORS. Petitioner (s)

VERSUS

MANISHA DWIVEDI & ANR. Respondent (s)

( With I.A.No.1 - Appln(s). for c/delay in filing SLP )
( With Office Report )

Date : 10/07/2001 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s) Mr. Avadh Bihari, Sr.adv.
Mr. Ashok K. Srivastava,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T....J
.SP2
As the interim order merges with the final order which is under challenge, there is no delay.
Issue notice limited to the question as to why the order under challenge should not be set aside and the case be remanded to the High Court for disposal afresh in accordance with law. Notice should also state that the matter may be disposed of at the notice stage itself.

.SP1

(S.Thapar) (Kanwal Singh)@@
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PS to Registrar Court Master@@
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